

(a) the information regarding the total cash amount as also Value of National Savings Certificates, Indira Vikas Patras and Stamps lost due to dacoities and terrorist activities in Punjab and adjoining States; and

(b) whether Government have taken action to stop conversion of these N. S. Cs and Indira Vikas Patras into cash ?

THE MINISTER OF COMMUNICATIONS (SHRI ARJUN SINGH) : (a) There has been no loss of cash, National Savings Certificates, Indira Vikas Patras and Stamps due to dacoities and terrorist activities in any state except in Punjab during the last one year, where 22 such cases were reported. The details are given below :

(i) Cash		Rs. 69079.00
(ii) Unsold National Savings Certificates/ Indira Vikas Patras		
	<i>No.</i>	<i>Face value</i>
National Savings Certificates	315	Rs. 3,82,800.00
Indira Vikas Patras	214	Rs. 4,40,500.00
(iii) Stamps	—	Rs. 6,695.00

(b) Steps have been taken to circulate the information relating to the loss of National Savings Certificates and Indira Vikas Patras to all Post Offices to prevent their unauthorised encashment.

DR. P. VALLAL PERUMAN : The second parts of my question has not been answered properly. I wanted to know whether foolproof arrangements have been made to prevent unauthorised encashment of National Savings Certificates and Indira Vikas Patras that were lost. What are the steps taken to prevent encashment of such NSCs or Indira Vikas Patras ?

MR. SPEAKER : Order, order. Let us listen.

SHRI ARJUN SINGH : If I understood

the Hon. Member correctly, the Hon. Member wanted to know what steps have been taken to prevent the encashment of the Indira Vikas Patras. As I have said, we have already circulated the numbers and all details to all the Post Offices. It must be borne in mind that for five years no one can encash them, in any case; and there is a provision in the rules that if they are encashed through the Post Office other than the one which has issued them, then a reference will have to be made to the issuing post office and there, we will have it checked that they are not encashed.

MR. SPEAKER : That is all ?

Next question.

Subsidy on drugs

*725. **SHRI CHINTAMANI JENA :** Will the Minister of INDUSTRY be pleased to state :

(a) the details of subsidies released by Government for indigenous production of drugs during the last six months;

(b) whether preference has been accorded to public sector units for disbursement of subsidy for 6-APA recently; and

(c) if so, the basis on which these units have been given preference over small scale units in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH) : (a) A statement is given below.

(b) and (c). M/s IDPL and M/s. HAL being public sector units have the primary role in the production of drugs and since these units were facing serious financial difficulties, it was decided, after due consideration, to accord priority to them in the matter of grant of subsidy on 6-APA,

Statement

S. No.	Name of the Drug on which subsidy was allowed	Name of the Company	Amount (Rs)
1.	6-APA	M/s I D.P.L.	42.80 Lakhs
2.	6-APA	M/s H.A.L.	17.20 Lakhs.

SHRI CHINTAMANI JENA : Since the Hon. Minister has said that no funds were available with the Government for the release of subsidy, under the grant of subsidy on 6-APA, if so, how does the Government propose to secure the dues and by what time will they be cleared ?

SHRI R. K. JAICHANDRA SINGH : This 6-APA is a raw material used in production of some semi-synthetic penicillin like Amoxicillin or other semi-synthetic penicillins. Quite a few companies are producing this in the country but because of reasons of supply and demand we have to import it and as a result certain companies had to be paid from the 6-APA account and in this respect there is only one small scale sector unit which has to be paid amongst the companies because all the other companies are either public sector companies or are in the large sector, and only one, namely, Pharmachem of small sector had to be paid the money from the APA account. To this company also we have paid as late as September 1986 1.4 lakhs, in July 1986 we paid Rs. 2 lakhs, and also again in 1986 we paid the same amount. This has been done on a pro-rata basis. It is only during the last six months that Rs. 60 lakhs had come from the STC and this amount we have given to the public sector companies because they were not having funds. Normally the payment under the rule is done on a pro-rata basis.

SHRI CHINTAMANI JENA : The Hon. Minister while replying to a question in Rajya Sabha, in answer to Question No. 619, on 2nd March 1987 he has said that the Government have yet to release the

funds under the APA scheme to private companies. May I know from the Hon. Minister whether the Government have disbursed subsidy under this APA scheme for recovering the Government dues from the companies either in the public sector or in the private sector, if so what are the amounts recovered up to 31-3-1987 and if not how does the Government propose to recover the amounts due ?

SHRI R. K. JAICHANDRA SINGH : The question is absolutely confusing. There is nothing that this Department will have to recover from any company. As I said, certain amount of 6APA has been imported to bridge this gap. Since it is a canalised item, STC is the agency through which we have been importing it. So there is certain amount of money which is available from STC. That money is given to us and we distribute it to the companies duly. There is nothing that this Department or the Ministry will have to realise from any company. We do not have to realise anything from any company. We get the money from STC which is a canalising agency and we give it to other companies.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Profit/loss of different units of
Modern Food Industries
(INDIA) Limited

*719. **SHRI SARFARAZ AHMAD :** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the provisional figures of the profit earned or the loss incurred by each unit of the Modern Food Industries during 1986-87;

(b) the reasons for the loss, if any; and

(c) the remedial steps taken ?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : (a) to (c). The annual